

Central Administrative Tribunal  
Principal Bench

**OA No.4245/2014**

New Delhi, this the 3<sup>rd</sup> March, 2017.

**Hon'ble Mr. K.N. Shrivastava, Member (A)**

1. Bhimla Devi  
W/o Late Sh. Ram Chand  
R/o M-70, Village Lado Sarai,  
Delhi-110030.
2. Ms. Premwati  
W/o Lt. Sh. Surajmal  
R/o B-1072, Sangam Vihar,  
Ambadkar Nagar,  
New Delhi-110 062.
3. Subhod Kumar Mandal,  
S/o Sh. Mangal Mangal  
R/o D-11nd House No.347,  
Shiv Durga Vihar,  
Faridabad.
4. Sh. Rohtas  
S/o Lt. Sh. Raje Ram  
R/o 70 A Ber Sarai  
Home Tech Apartment Flat no. 402,  
New Delhi – 110 016.
5. Sh. Nirmal Singh  
S/o Sh. Ram Chander  
R/o H.No. 705E, Ward No.6,  
Mehrauli, New Delhi – 110 030.
6. Sh. Jagdish Prasad  
S/o Sh. Sita Ram  
R/o H.No. 160, Pusp Vihar Sector-3  
New Delhi – 110 017.
7. Raj Rani w/o Lt Shri Bhulli Ram,  
R/o H.No.770, AC Market,  
Pushp Vihar, Sector 3,  
New Delhi – 110 017. ...Applicants

(By Advocate: Ms. Anu Mehta)

Versus

1. Union of India through  
Secretary,  
Ministry of Culture,  
Shastri Bhawan,  
New Delhi.
2. Director General,  
Archaeological Survey of India,  
Janpath Lane,  
New Delhi.
3. Deputy Superintendent Archaeologist,  
ASI, Safdarjung Tomb, Delhi Circle,  
New Delhi. ...Respondents

(By Advocate: Shri Ashok Kumar)

### **ORDER (ORAL)**

The applicants (seven in number) through the medium of this OA filed under Section 19 of the Administrative Tribunals Act, 1985 have prayed for the following main relief(s):-

- “a. *Direct the respondent to grant the benefits assured under the provisions of the DOPT Scheme dated 10.09.1993 in respect of the benefit of payment of interest on GPF as was being provided by the respondents prior to January, 2004.*
- “b. *Direct the respondents to disburse the interest on the GPF with interest applicable by Government along with punitive interest payable by the respondent along with the cost of the OA.”*

2. When the matter was taken up for hearing today, learned counsel for the respondents states that applicant no.1 and applicant no.4 are retirees and their claim relating to GPF together with applicable interest has already been settled and paid to them. He further submits that the settlement of GPF dues together with applicable

interest in respect of applicant no.7, who is a widow of retiree late Sh. Bhulli Ram, has also been done after deducting the outstanding dues of Directorate of Estates relating to the Government accommodation, which late Bhulli Ram was occupying, and a cheque has been kept ready. Since the respondents do not have the correct mailing address of Ms. Raj Rani (applicant no.7), they have not been able to despatch the cheque to her. Learned counsel for the applicants submits that she would be providing the mailing address of the applicant no.7 to the respondents within a fortnight to facilitate despatch of the cheque to her.

3. Applicants No.2, 3, 5 & 6 are still in service. In respect of applicant no.5, it was submitted by the learned counsel for the respondents that financial details including interest in respect of GPF were submitted during the course of hearing of the case on 19.01.2017 and the same has been given to the learned counsel for the applicants. Learned counsel for the respondents further submits that the respondents would be providing similar financial details in respect of GPF of remaining three applicants i.e. applicants no. 2,3 & 6 within a period of four weeks.

4. In view of the submissions made by the learned counsel for the respondents, nothing remains outstanding

as to the relief prayed for. The OA is accordingly disposed of with no order as to costs.

(K.N. Shrivastava)  
Member (A)

/Ahuja/